GOVERNMENT OF INDIA
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP
LOK SABHA
UNSTARRED QUESTION NO - 262
ANSWERED ON 02.02.2026
DISCREPANCIES IN PMKVY

262.   ADV PRIYA SAROJ:
          MS IQRA CHOUDHARY:
          SHRI PUSHPENDRA SAROJ:

          Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be
pleased to state:

(a)   the details of the number of beneficiaries certified under the Pradhan Mantri
Kaushal Vikas Yojana (PMKVY) whose bank accounts, mobile numbers or identity
details were found to be invalid, non-functional or unverifiable along with the total
amount transferred to such beneficiaries, year and State/UT-wise;

(b)   the details of the number of assessors or assessment agencies found with
incorrect, incomplete or fraudulent credentials, the certifications issued by them and
the State/UT-wise action taken, including blacklisting or recovery;

(c)   the details of the number of candidates certified in job roles without meeting
prescribed educational or technical eligibility norms, including cases of missing or
unverifiable educational records, job-role and State/UT-wise; and

(d)   the steps taken by the Government to recover misused funds, fix accountability
and strengthen verification and monitoring mechanisms under PMKVY?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SKILL
DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI JAYANT CHAUDHARY)

(a) to (d): The Comptroller and Auditor General (CAG) conducted a Performance Audit
of PMKVY covering its initial phases up to 2022 and flagged certain deficiencies in
legacy systems relating to data validation, beneficiary details, assessor information,
eligibility verification, and monitoring processes, largely attributable to limitations in IT
controls and decentralized implementation prevalent at that time.

Taking cognizance of these observations, the Government has since undertaken
comprehensive corrective measures under PMKVY 4.0, including Aadhaar-based e-
KYC, face authentication and geo-tagged attendance, QR-coded digital certificates,
real-time dashboards on the Skill India Digital Hub, strengthened assessor and training
centre accreditation through NCVET, independent monitoring via Kaushal Samiksha
Kendra, revised monitoring guidelines with clear KPIs, and a robust penalty and
recovery framework.

Disciplinary actions, including suspension, blacklisting, recovery of funds, and drastic
steps have been taken wherever non-compliance was established, thereby
institutionalising stronger accountability, verification, and oversight mechanisms under
the scheme.

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